

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
08-07-2024 AT 10:30 AM**

**CP(IB) No. 181/7/HDB/2019**

**AND**

**Cont. A (IBC) 24/2023 in CP(IB) No. 181/7/HDB/2019**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Laxmi Kantha Rao Thota

**...Financial Creditor**

**AND**

IRIS Electro Optics Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**Cont. A (IBC) 24/2023**

Learned Counsel Mr VK Sajith, for respondent present physically.

Matter passed over.

Matter called again. Reply has been e-filed and under takes to file physically today. The same is taken on record. For hearing, matter adjourned to 14.08.2024. The presence of the contemnor in the next hearing is dispensed with, on the undertaking of the contemnor who is present that, he would attend this Tribunal as on when required. Call on 14.08.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**